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PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT AT CALCUTTA

NOTIFICATION

No. 439-G. — Dated, Calcutta, the 2nd February, 2023.—It is notified for general information that the following amendments, made to the Rules mentioned hereinbelow of **Chapter XIII B** and **Chapter XV** of the Appellate Side Rules of the High Court at Calcutta, with regard to ‘Copies from Compact Discs’ and ‘Preservation and Destruction of Civil [including Writ] and Criminal Records’ respectively, shall take effect from the date of its publication in the Official Gazette.

CHAPTER XIII B.

Title of the Chapter	The expression ‘ and Digital Storage ’ is inserted after the existing Title.
Introductory paragraph of the Chapter	The expression ‘ and Digital Storage ’ is inserted between the following expressions:- ‘...preserved in Compact Discs’ and ‘..., a new Chapter’.
Rule 1	The expression ‘ and/or any other digital storage ’ is inserted after the expression ‘... generated from Compact Discs’ of the Rule.
Rule 2	The expression ‘ and/or any other digital storage ’ is inserted between the following expressions of the Rule:- <ul style="list-style-type: none"> • ‘... in the Compact Disc (CD. Rom)’ and ‘..., certified copies of such papers’; • ‘... generated from the Compact Disc’ and ‘...and the same shall be certified’; • ‘... certified copy from the Compact Disc’ and ‘..., if the record of the case’.
Rule 3(iii)	The expression ‘ and/or any other digital storage ’ is inserted between the following expressions of the Rule:- ‘... generated from the Compact Disc’ and ‘...and when such document is a judgment’.